

(a) Yes, but he was arrested on 25.3.1968.

The correct reply to part (a) of Unstarred Question referred to above is as under :—

(a) Yes, but he was arrested on 25.2.1968.

— — —

12.02 hrs.

RE. PRIVILEGE MOTIONS AND CALLING ATTENTION NOTICES

MR. SPEAKER : Before I take up the other business I would like to inform the House that I have received a number of privilege motions and calling-attention notices about Professor Thacker's resignation and the conflicting statements that are coming. Since the Minister was not here—he has come today—I have admitted a calling-attention notice for tomorrow and have not taken up immediately the privilege motions. Let us hear the Minister tomorrow as to what it is about. Perhaps, he may satisfy all of you and me too.

— — —

12.03 hrs.

PAPERS LAID ON THE TABLE

Notifications under Export (Quality Control and Inspection) Act

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : Sir, I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (i) The Export of Cashew Kernels (Quality Control and Inspection) Second Amendment Rules, 1967, published in Notification No. S.O. 87 in Gazette of India dated 2nd January, 1968.
- (ii) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1968, published in Notification No.

S.O. 480 in Gazette of India dated the 5th February, 1968.

- (iii) The Export of Rubber Belting (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 1298 in Gazette of India dated the 4th April, 1968.

(2) A statement showing reasons for delay in laying the Notifications mentioned at items (i) and (ii) above. [Placed in Library. See No. LT-987/68]

Notification under Mines and Minerals (Regulation and Development) Act.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : Sir I beg to lay on the Table :—

(1) A copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—

- (i) The Mineral Concession (Fourth Amendment) Rules, 1968, published in Notification No. G.S.R. 703 in Gazette of India dated the 13th April, 1968.
- (ii) The Mineral Concession (Third Amendment) Rules, 1968, published in Notification No. G.S.R. 704 in Gazette of India dated the 13th April, 1968. [Placed in Library. See No. LT-988/68].
- (2) (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956 (Hindi and English versions).
- (ii) A copy of the Annual Report of the Singareni Collieries Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-989/68].